

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.262/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 30.3.2021 executed by the Petitioner and NTPC Limited, seeking relief on account of Changes in Law increasing the rate of Goods and Services Tax and imposing Basic Customs Duty.
- Date of Hearing : **16.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Rising Sun Energy (K) Private Limited (RSEKPL)
- Respondents : NTPC Limited (NTPC) and Anr.
- Parties Present : Shri Jafar Alam, Advocate, RSEKPL
Shri Ashwin Ramanathan, Advocate, RSEKPL
Shri Akshat Srivastava, Advocate, CSPDCL
Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC
Shri B. S. Dandona, RSEKPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner and the Respondents, NTPC and CSPDCL confirmed that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 25.5.2023, the parties have already reconciled the Petitioner's Change in Law claims.

2. The learned counsel for the Respondent, CSPDCL sought liberty to file its reply in the matter.
3. Considering the request of the learned counsel for CSPDCL, the Commission permitted the Respondent to file its reply within two weeks with a copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.
4. The Petition shall be listed for hearing on **4.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

